

**IN THE INCOME TAX APPELLATE TRIBUNAL  
[ DELHI BENCH "F": NEW DELHI ]**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI N. K. CHOUDHRY, JUDICIAL MEMBER  
(Through Video Conferencing)**

ITA. No. 15/Del/2019  
(Assessment Year: 2015-16)

Smt. Ritu Tayal, C/o. Kumar Piyush & Co., C - 5, LGF, Lajpat Nagar - III, New Delhi - 110 024. <b>PAN: AADPT8002C</b>	Vs.	Income Tax Officer,  Circle : 60 (1),  New Delhi.
(Appellant)		(Respondent)

Assessee by :	None;
Department by:	Shri Atiq Ahmed, Sr. D. R.;
Date of Hearing :	27/12/2021
Date of pronouncement :	27/12/2021

**ORDER**

**PER N. K. CHOUDHRY, J. M.**

**1.** This appeal has been preferred by the Assessee against the impugned order dated 16.11.2018 passed by the Id. Commissioner of Income Tax (Appeals)-19, New Delhi (hereinafter referred to as Id. Commissioner) under Section 143(3) of the Income Tax Act, 1961 (the Act) for assessment year 2015-16.

**2.** The Assessee has preferred the instant application under consideration for withdrawal of the appeal.

**3.** Nobody appeared on behalf of the Assessee. During the course of hearing, it was submitted that since the Assessee has availed the immunity scheme i.e; Vivad Se Vishwas under The Direct Tax Vivad se

Vishwas Act, 2020 and the Income Tax Department has issued Form No. 5 in response to the application filed by the Assessee under the scheme, therefore the appeal of the Assessee may be allowed to be dismissed as withdrawn with liberty to seek recall of the order in case any unforeseen circumstances would arise in future.

**4.** The Ld. DR raised no objection, if the appeal of the Assessee is allowed to be dismissed as withdrawn.

**5.** Having heard the parties and perused the application for withdrawal of the appeal and Form-5 dated 18<sup>th</sup> of December, 2020 (Copy already on record) issued by the Department, considering the facts and circumstances, the appeal of Assessee is liable to be dismissed as withdrawn with liberty as prayed for in accordance of law, hence ordered accordingly.

**6.** In the result, instant appeal of the Assessee stand dismissed as withdrawn.

Order pronounced in the open court on : **27/12/2021.**

**Sd/-  
( ANIL CHATURVEDI )  
ACCOUNTANT MEMBER**

**Sd/-  
( N. K. CHOUDHRY )  
JUDICIAL MEMBER**

Dated : 27/12/2021.

\*MEHTA\*

Copy forwarded to :

1. Appellant;
2. Respondent;
3. CIT
4. CIT (Appeals)

5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi.

Date of dictation	27.12.2021
Date on which the typed draft is placed before the dictating member	27.12.2021
Date on which the typed draft is placed before the other member	27.12.2021
Date on which the approved draft comes to the Sr. PS/ PS	27.12.2021
Date on which the fair order is placed before the dictating member for pronouncement	27.12.2021
Date on which the fair order comes back to the Sr. PS/ PS	27.12.2021
Date on which the final order is uploaded on the website of ITAT	27.12.2021
date on which the file goes to the Bench Clerk	27.12.2021
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	